

the State Governments, and the State Governments will be requested to undertake that work.

SHRI RAGHAVENDRARAO: May I know, Sir, whether the Government has been able to evolve any standard terminology for all these legal words?

SHRI C. C. BISWAS: That matter is under consideration. It is not quite easy to come to a definite conclusion. We are preparing for the changeover that is bound to take place some years hence. But a lot of preparatory work has got to be done, and many important matters have got to be considered.

DR. SHRIMATI SEETA PARNANAND: How long will it take the Government to be able to translate this important piece of legislation, which affects so many people, into Hindi? Also, Sir, has the Government given any instructions to the State Governments to give priority to the translation of this particular Act?

SHRI C. C. BISWAS: I cannot give any definite information regarding the Hindu Marriage Act, but it will be translated. If this has not been already undertaken, I shall see to it that it is taken up at once.

TEMPORARY CIVILIAN EMPLOYEES IN THE ARMED FORCES

*202. **SHRI M. VALIULLA:** Will the Minister for DEFENCE be pleased to state:

(a) the number of temporary civilian employees in the Armed Forces; and

(b) how many of them have been in service for more than a year?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) and (b). The information is not readily available but is being collected and will be laid on the Table of the Sabha.

SHRI M. VALIULLA: May I know the last figures that are available?

SARDAR S. S. MAJITHIA: The last figures are as follows: On 30th April 1955, it shows the strength at 2,65,000.

SHRI M. VALIULLA: May I know, Sir, if there is any tendency to take up ex-servicemen, wherever the required qualifications are found in them?

SARDAR S. S. MAJITHIA: Yes, certainly. Wherever the ex-servicemen are found to fill the required qualifications, they definitely are preferred.

SHRI B. K. MUKERJEE: May I know, Sir, whether the civilians that are employed in the Armed Forces are governed by the Army Regulations or by the Civilian Regulations?

SARDAR S. S. MAJITHIA: They are governed by the Civil Regulations.

SEIZURE OF GOLD AT VANGURLA PORT

*203. **SHRI M. VALIULLA:** Will the Minister for FINANCE be pleased to state:

(a) whether nearly 2,000 tolas of gold worth about Rs. 2 lakhs was seized by the Central Excise Staff at Vangurla Port during April 1955;

(b) whether any prosecution has been launched against the smugglers; and

(c) if so, what is the result of the prosecution?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): (a) Gold weighing 1998½ tolas valued at Rs. 1,89,857-8-0 was seized from an Arab Dhow "Mazrook" by the Central Excise Staff near Vangurla port on the 8th April 1955.

(b) and (c). No prosecution under the Foreign Exchange Regulation Act, 1947, has yet been launched. The case is still under adjudication with the Collector of Central Excise. Only after the adjudication, the question of prosecution will come up.

SHRI M. VALIULLA: It was reported that the ship was detained in order to make a thorough search. Was the ship detained after this seizure of gold? If so, for how long?

SHRI A. C. GUHA: The ship is still under detention. It was thoroughly searched and only then we detected this gold, and some other articles were also found. And I think there were 600 bags of rice which were on the point of getting deteriorated. So they were sold by auction at Rs. 15,000.

SHRI M. VALIULLA: May I know, Sir, the place where this gold was likely to be smuggled?

SHRI A. C. GUHA: The entire consignment was booked to Goa for a notorious smuggler; to one who had attained some notoriety as a smuggler.

DR. P. C. MITRA: May I know, Sir, whether the gold so seized was confiscated, or whether after realising the customs duties it was released and handed over to the owners?

SHRI A. C. GUHA: I have already stated that it is still under adjudication, and the gold has been seized. It has been detained by the Central Excise authorities, and when adjudication is finished, most probably the gold will be confiscated.

दिल्ली में अन्तर्राष्ट्रीय विद्यार्थी भवन

*२०४. श्री नवाब सिंह चौहान : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में अन्तर्राष्ट्रीय विद्यार्थी भवन बनाने की जो योजना थी, उसमें क्या प्रगति हो रही है ; और

(ख) उक्त भवन के निर्माण पर कितना खर्च होने का अनुमान है और उसमें कितने विदेशी विद्यार्थी रह सकेंगे ?

† [INTERNATIONAL STUDENTS' HOSTEL IN DELHI

*204. **SHRI NAWAB SINGH CHAUHAN:** Will the Minister for EDUCATION be pleased to state:

(a) the progress being made in implementing the scheme for the construction of an International Students' Hostel in Delhi; and

(b) the estimated expenditure on the construction of the said hostel and the number of foreign students who can be accommodated there?]

शिक्षा उपमंत्री (डा० कै० एल० श्रीमाली) :

(क) प्रस्तावित अन्तर्राष्ट्रीय विद्यार्थी भवन बनाने के लिये ५.२५ एकड़ जमीन का एक टुकड़ा दहली विश्वविद्यालय के अहाते में सुरक्षित कर दिया गया है। विद्यार्थी भवन का प्रबन्ध दहली अन्तर्राष्ट्रीय विद्यार्थी भवन सांसाइटी को, जो सांसाइटी रजिस्ट्रेशन अधिनियम के अन्तर्गत रजिस्टर हो चुकी है, सौंप दिया है।

(ख) इस का विवरण दहली अन्तर्राष्ट्रीय विद्यार्थी भवन सांसाइटी द्वारा तैयार किया जा रहा है।

† [THE DEPUTY MINISTER FOR EDUCATION (DR. K. L. SHRIMALI):

(a) A plot measuring 5.25 acres has been reserved in the Delhi University Enclave for the construction of the proposed International Students' House. The management of the House has been vested in the Delhi International Students' House Society which has been registered under the Societies Registration Act.

†English translation.